

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.143
TO BE ANSWERED ON 04.05.2016**

REFORMS IN UNSC

† *143. **SHRIMATI VEENA DEVI:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has called for reforms in the election to the UN Security Council (UNSC) and if so, the details thereof and the response of member countries thereto;**
- (b) whether India has a representative in the UNSC's 1267 Al Qaeda Sanctions Committee and if so, the details thereof and if not, whether India has urged for such an appointment; and**
- (c) if so, the details thereof along with the status of the said request?**

**ANSWER
THE MINISTER FOR EXTERNAL AFFAIRS
(SHRIMATI SUSHMA SWARAJ)**

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 143 REGARDING “REFORMS IN UNSC” FOR ANSWER ON 04.05.2016

(a) Government is of the view that early reforms of the Security Council is an essential element in the overall effort to reform the United Nations-in order to make it more broadly representative, efficient and transparent and thus to further enhance its effectiveness and the legitimacy and implementation of its decisions. The expansion in both the permanent and non-permanent category of its memberships will be an essential element of the reforms of the UNSC.

A series of initiatives involving bilateral and multilateral platforms continue to be taken in pursuance of permanent membership in an expanded Security Council. India is also actively engaged in the ongoing Intergovernmental Negotiations on UNSC reform at the UN and is working alongside other reform oriented countries through the G-4(India, Japan, Brazil and Germany) and the L.69 (a cross regional grouping of developing countries) groupings.

A large number of countries have supported India’s initiatives for reform of the Security Council, as well as endorsed India’s candidature for permanent membership. This has been expressed in various forms and fora including in bilateral discussions with the Government of India.

(b) & (c) The fifteen members of the UN Security Council constitute the membership of the 1267/1989/2253 ISIL (Da’esh) and Al-Qaeda Sanctions Committee. India is presently not a member of the UNSC, and thereby, is not a member of the Committee.

A 10 member ‘Analytical Support and Sanctions Monitoring Team’ (Monitoring Team) comprising of independent experts, assists the Sanction Committee. Depending on the vacancies available, India and all other member states may forward nominations of their nationals to serve on the Monitoring Team for which selections are made by the UN Secretariat.
